NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 39/2017 with TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Dr. Markand Parikh

Vadodara Stock Exchange Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION

SIGNATURE

SHARMA 2. RAKESH

ADV.

3. S.S. ISRAN1

ADV FOR PETNR

Salyan

S.D. ISRANI LAW CHAMBERS

HARMISH IC- SHALL

Pesp. M. 122

ORDER

Learned Advocate Mr. S S Israni i/b Learned Advocate Mr. S D Israni Law Chambers present for Original petitioner. Learned Advocate Mr. Naveen Dahiya with Learned Advocate Mr. Rakesh Sharma present for Respondents no. 1 and 9. Learned Advocate Mr. Harmish Shah present for Respondents no. 2 and 3.

Original petitioner not carried out amendment as per order dated 20.12.2017 in IA 2/2017. Petitioner shall carry out amendment within one week. Petitioner shall issue notice to Respondents no. 16 to 18 along with amended copy of petition.

Petitioner shall also serve copy of amended petition on all contesting Respondents.

Respondents no. 16 to 18 shall file their reply in the main petition within one week from the date of receipt of notice.

List the matter on 20.02.2018.

Harau'

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL